

Name of the corporate debtor: Kaushik Global Logistics Limited; Date of commencement of liquidation: 21st November 2023; List of stakeholders as on : 20th January 2024												
List of Secured financial creditors												
Sl. No.	Name of creditor	Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	% share in total amount of claims admitted					
1	State bank of India	21.12.2023	2,94,27,00,000.00	2,34,78,08,053.00	Secured	2,34,78,08,053.00	59.08	-	-	-	59,48,91,947.00	<p>The liquidator after verification of the claim has sought several documents and information from the creditor to substantiate the amount of claim however even after giving multiple attempts the creditor could not responded.</p> <p>As per regulation 16(1) a person, who claims to be a stakeholder, shall submit its claim, or update its claim submitted during the corporate insolvency resolution process, including interest, if any, on or before the last date mentioned in the public announcement.</p> <p>(2) A person shall prove its claim for debt or dues to him, including interest, if any, as on the liquidation commencement date. Even after providing multiple opportunities, the creditor has failed to submit sufficient proof or evidence to substantiate the claim amount as per regulation 23.</p> <p>As a result of which the Liquidator has decided to consider the claim amount which has been earlier admitted by the RP. This is the best estimate taken by the liquidator in accordance with regulation 25. However, if in the future the creditor shared the requisite information then the Liquidator as per regulation 31(3) may modify the admitted claim amount and informed the same to the AA.</p>
2	Bank of Baroda	21.12.2023	1,21,16,25,517.15	1,13,28,77,630.00	Secured	1,13,28,77,630.00	28.51	-	-	-	7,87,47,887.15	<p>The liquidator after verification of the claim has sought several documents and information from the creditor to substantiate the amount of claim however even after giving multiple attempts the creditor could not responded.</p> <p>As per regulation 16(1) a person, who claims to be a stakeholder, shall submit its claim, or update its claim submitted during the corporate insolvency resolution process, including interest, if any, on or before the last date mentioned in the public announcement.</p> <p>(2) A person shall prove its claim for debt or dues to him, including interest, if any, as on the liquidation commencement date. Even after providing multiple opportunities, the creditor has failed to submit sufficient proof or evidence to substantiate the claim amount as per regulation 23.</p> <p>As a result of which the Liquidator has decided to consider the claim amount which has been earlier admitted by the RP. This is the best estimate taken by the liquidator in accordance with regulation 25. However, if in the future the creditor shared the requisite information then the Liquidator as per regulation 31(3) may modify the admitted claim amount and informed the same to the AA.</p>

3	Dhanlaxmi Bank Limited	21.12.2023	5,70,69,659.13	4,57,53,672.00	Secured	4,57,53,672.00	1.15	-	-	-	1,13,15,987.13	<p>The liquidator after verification of the claim has sought several documents and information from the creditor to substantiate the amount of claim however even after giving multiple attempts the creditor could not produce the documents based upon which the claim amount as mentioned in Form D can be substantiated.</p> <p>As per regulation 16(1) a person, who claims to be a stakeholder, shall submit its claim, or update its claim submitted during the corporate insolvency resolution process, including interest, if any, on or before the last date mentioned in the public announcement.</p> <p>(2) A person shall prove its claim for debt or dues to him, including interest, if any, as on the liquidation commencement date. Even after providing multiple opportunities, the creditor has failed to submit sufficient proof or evidence to substantiate the claim amount as per regulation 23.</p> <p>As a result of which the Liquidator has decided to consider the claim amount which has been earlier admitted by the RP. This is the best estimate taken by the liquidator in accordance with regulation 25. However, if in the future the creditor shared the requisite information then the Liquidator as per regulation 31(3) may modify the admitted claim amount and informed the same to the AA.</p>
4	Bank of India	21.12.2023	44,83,86,741.89	44,77,11,469.96	Secured	44,77,11,469.96	11.27	-	-	6,75,271.93	-	<p>The liquidator after verification of the claim has sought several documents and information from the creditor to substantiate the amount of claim. After giving multiple attempts the creditor finally submitted the documents on 17.01.2024 based upon which the claim amount as mentioned in Form D can be proved.</p> <p>The creditor has charged the interest amount up to 23.11.2023, however as per norms the creditor has to submit the claim till 21.11.2023, hence to that extent the interest claim amount was rejected.</p> <p>Further the creditor has also claimed the CIRP cost which has been paid by them during the CIRP, this amount has also been rejected as the CIRP paid by them could be taken as priority cost which will be reimbursed to them with the available proceeds received from the sale of liquidation assets as per section 53 of the code.</p>
			4,65,97,81,918.17	3,97,41,50,824.96	-	3,97,41,50,824.96	100.00	-	-	6,75,271.93	68,49,55,821.28	